



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

760

Application No. .... of 2002

Applicant(s)..... Ghanashyam Nayak ..... Respondent(s)..... Union of India .....

Advocate for Applicant(s)..... Mr. P.C. Acharya ..... Advocate for Respondent(s).....

### NOTES OF THE REGISTRY

S.P.O/B.D. for Rs.50/- filed  
For Registration please

Dy. Regr.

Dy.  
22.08.02

For Admin with STAY order.  
(Copy served)

Bench.

Dy.  
23.08.02

### ORDERS OF THE TRIBUNAL

#### REGISTER

Dhenkanal  
Dy. Registrar 22.08.02

1. ORDER DT. 26.8.2002.

Heard Mr. P.C. Acharya, learned  
counsel for the applicant and Mr. S.B. Jena,  
learned Additional Standing Counsel for the  
Respondents, on whom a copy of this petition  
has been served.

It is the case of the applicant that  
because of his family problems, he represented  
to the authorities to be posted at Dhenkanal

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

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and on consideration of his said grievances, he has been given a posting at Dhenkanal in Annexure-2, dated 14.5.2002. At Dhenkanal, the applicant has been given certain duties and responsibilities under Annexure-3 dated 16/20.8.2002. Being aggrieved by the distribution of work as given under Annexure-3 dated 16/20.8.2002, the Applicant has represented to the GMTD, Dhenkanal under Annexure-4 dated 20.8.2002. During the pendency of the said representation, the applicant has filed the present O.A. with a prayer to quash clause 6 and 7 of Annexure-3 dated 16/20.8.2002. He has further prayed to direct the GMTD, Dhenkanal to allot duties to the Applicant at Dhenkanal itself. Clause 6 and 7 of Annexure-3 dated 16/20.8.2002 so far it relates to applicant reads as follows:

\*- He is directed to visit all sub-divisional head quarters of Anugul Revenue District for two days in week per sub-division (preferably Friday and Saturday) to attend and dispose TRA related public complaints then there and balance cases alongwith concerned SDO's field report to be brought to Head quarters for further disposal.

- He is further directed to please attend the TRC Counter at NALCO Nagar for last 5 days before the Pay-By-Date during each odd month\*

It appears that the aforesaid duties are routine duties to be discharged by an AAO (TRA). It is for the authorities to decide as to which **duties** shall be given to which officer and this Tribunal not being an Appellate Authority is not to

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interfere with the same. As it appears, the applicant has taken right step in representing his authorities for redressal of whatever grievances he has got.

In the said premises, this OA is disposed of giving liberty to the Applicant to represent his case before his authorities and I am sure, the authorities will appropriately redress the grievances of the Applicant for an effective administration of the field activities. There shall be no order as to costs.

Send copies of this order alongwith copies of the Original Application to the ~~all~~ parties.

1. Manoranjan Mohanty  
26-08-2002  
(MANORANJAN MOHANTY)  
MEMBER (JUDICIAL)

Copy of order  
of 28/8/02 and  
OA copy issued  
to both the parties  
by post.

The same copy  
of order issued  
to the Counsel  
for both side.

DM  
28/8/02  
SC

MM  
28/8/02